

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

IA NO. _____ 2023 IN

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) – Under 7 IBC ,2016

IN THE MATTER OF:

Canara Bank Financial Creditor

V/s

M/s Rattan Poultries Pvt Ltd. Corporate Debtor

AND

IN THE MATTER OF

Sanjay Kumar Aggarwal, IRP
Ratan Poultries Private Limited – in CIRP under IBC
..... Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors .

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SANJAY KUMAR AGGARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date : 28.02.2023
Place : Mohali

①

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
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MEMO OF PARTIES

Sanjay Kumar Aggarwal,
Liquidator - M/s Punjab Basmati Rice Limited - In Liquidation
IBBI/IPA-002/N-00126/2017-18/10295
C-20, Wave Estate, Sector 85,
SAS Nagar, Mohali -160 055 (Pb)
Mobile : 98761 05414
E-mail: sanjayaggarwal.fcs@gmail.com
ip.rattanpoultries@gmail.com

...APPLICANT/IRP



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An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors .

MOST RESPECTFULLY SHOWETH:

1. That the present application under Section 60(5) IBC, is being filed by Mr. Sanjay Kumar Aggarwal in capacity of the Interim Resolution Professional for M/s Rattan Poultries Private Limited appointed by this Hon'ble Adjudicating Authority vide order dated 07.02.2023.
2. That an application for Corporate Insolvency Resolution Process filed by **CANARA BANK (Applicant)** under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 has been admitted on 07.02.2023 by this Hon'ble Adjudicating Authority (National Company Law Tribunal, Chandigarh Bench, Chandigarh (CP(IB)NO.59/CHD/PB/2022) ; Wherein; Sanjay Kumar Aggarwal (Regn. No. IBBI/IPA-002/IP-



N00126/2017-2018/10295), the undersigned has been appointed as Interim Resolution Professional, who is directed by this Hon'ble Tribunal (AA) to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India Code 2016 read with Rules and Regulations thereof. Copy of the order dated 07.02.2023 as issued by this Hon'ble Tribunal is attached herewith and marked as **Annexure " A-1"**

3. That copy of Public Announcement in prescribed Form A inviting claim from creditors of the corporate debtor, duly signed the undersigned Interim Resolution Professional alongwith newspaper publication copy of The Tribune (English) and Punjabi Tribune (Translating English version into Punjabi language) is attached and marked as **Annexure "A-2"**.
4. That In compliance with Regulation 13(2) of Insolvency and Bankruptcy of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016, A List of Creditors of the corporate debtor namely **RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)** is prepared and maintained by the IRP . Copy of List of Creditors of Rattan Poultries Private Limited is attached and marked as **Annexure A-3 .**
5. That Committee of Creditors of the corporate debtor have been constituted and report certifying the constituting the Committee of Creditors under Regulation 17 (1) IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 prepared by the undersigned Interim Resolution Professional is attached and marked as **Annexure A-4.**
6. That the applicant shall convene/hold the First Committee of Creditors Meeting of Rattan Poultries Private Limited within a period of 7 days after filing/ submission of Report on Constitution of Committee of Creditors of Rattan Poultries Private Limited before this Hon'ble Adjudicating Authority .

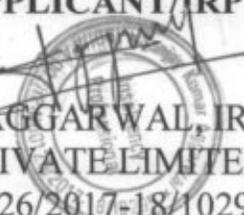


PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Adjudicating Authority may graciously be pleased to:-

- (a) Allow the present Application;
- (b) To allow and to take on record the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors as filed/submitted by IRP before this Hon'ble Tribunal.
- (c) Any other / further orders may be passed or directions may kindly be passed by this Hon'ble Tribunal as deemed fit and appropriate in the facts and circumstances of the case.

...APPLICANT/IRP


SANJAY KUMAR AGGARWAL, IRP
RATTAN POULTRIES PRIVATE LIMITED
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295
C-20, Wave Estate, Sector 85,
SAS Nagar, Mohali – Punjab - PIN-160 055
E-mail: sanjayaggarwal.fcs@gmail.com
Ip.rattanpoutries@gmail.com

Place : Mohali

Date : 28.02.2023

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सत्यमेव जयते

INDIA NON JUDICIAL Chandigarh Administration

e-Stamp

Certificate No. : IN-CH33617966114553U
Certificate Issued Date : 14-Mar-2022 03:51 PM
Certificate Issued By : chbalwkai
Account Reference : IMPACC (GV)/ chimpsp07/ E-SAMPARK SEC-43/ CH-CH
Unique Doc. Reference : SUBIN-CHCHIMPSP0766818499385623U
Purchased by : SANJAY KUMAR AGGARWAL
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : SANJAY KUMAR AGGARWAL
Second Party : Not Applicable
Stamp Duty Paid By : SANJAY KUMAR AGGARWAL
Stamp Duty Amount(Rs.) : 20
(Twenty only)



.....Please write or type below this line.....

KC 0012634217

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

IA NO. _____ 2023 IN

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) – Under 7 IBC ,2016

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Canara Bank Financial Creditor

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IN THE-MATTER OF

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AFFIDAVIT

I, Mr. Sanjay Kumar Aggarwal, S/o Sh.Shyam Lal Aggarwal, Aged 55 years, Insolvency Professional, Regn. No. IBBI/IPA-002/IP-NOO126/2017-18/10295, having office at # C-20, Block -C, Wave Estate, Sector 85, SAS Nagar, Mohali – 160 055 (Punjab) do hereby solemnly affirms and state as under: -

1. That the applicant is Interim Resolution Professional - Ratan Poultries Private Limited – in CIRP under IBC appointed by this Hon'ble Adjudicating Authority vide order dated 07.02.2023 in CP(IB) No.59/Chd/Pb/2022 and submitting the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors and other supporting documents in CIRP of corporate debtor as per directions of this Hon'ble Adjudicating Authority.



2. That the contents /statement made in paragraphs 1 to 6 of this application/report are true and correct to my knowledge and legal averments are believed to be true and correct as per advice of counsel . No part of it's false and nothing material has been concealed therefrom.


DEPONENT


Place: Mohali

Date : 28.02.2023

VERIFICATION

Verified at Chandigarh on this 28th day of February,2023 , that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.


DEPONENT


Place: Mohali

Date : 28.02.2023

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Exercising powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

**CP (IB) No. 59/Chd/Pb/2022
Under Section 7 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:

**Canara Bank
through its Assistant General Manager
Sh. Arvind Kumar.
Having its Head Office at 112,
J.C. Road, Bangalore, and
office at:
Asset Recovery Management Branch
Circle Office, Plot No.1, 4th Floor,
Sector 34, Chandigarh.**

Vs.

....Petitioner-Financial Creditor

**M/s Rattan Poultries Pvt Ltd.
through its Managing Director.
having its Registered Office at:
Village Sadatpur, Teshil Malerkotla
District Sangrur.
CIN No: U01222PB1999PTC022555**

...Respondent-Corporate Debtor

Judgment delivered on: 07.02.2023

**Coram: HON'BLE MR. HARNAM SINGH THAKUR, MEMBER (JUDICIAL)
HON'BLE MR. SUBRATA KUMAR DASH, MEMBER (TECHNICAL)**

Present through Video Conferencing:

For the Petitioner-Financial Creditor : Mr. Yogesh Kumar, Advocate

For the Respondent-Corporate Debtor : Proceeded *ex parte* vide
order dated 23.11.2022

PER: HARNAM SINGH THAKUR, MEMBER (JUDICIAL)

CP (IB) No. 59/Chd/Pb/2022



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JUDGMENT

The present petition has been filed by **Canara Bank** (hereinafter referred to as '**Petitioner/Financial Creditor**') through its Assistant General Manager Sh. Arvind Kumar under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as 'Code') read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to initiate the Corporate Insolvency Resolution Process ('CIRP') against **M/s Rattan Poultries Pvt Ltd.** (hereinafter referred to as '**Respondent/Corporate Debtor**'). The petition is signed by Mr. Arvind Kumar, AGM with the affidavit verifying the contents of the application appended thereto.

2. The Corporate Debtor is stated to be incorporated on 12.05.1999 under provisions of the Companies Act, 1956. The company having its registered address at having its Registered Office at Village Sadatpur, Teshil Malerkotla, District Sangrur. Therefore, the jurisdiction lies with this Bench of the Tribunal. The master data of the corporate debtor is attached as Annexure-3 of the petition.

3. Brief facts of the case are that the corporate debtor was having a regular account with the petitioner since 2010. The corporate debtor ran into financial trouble and in the year 2015, the corporate debtor requested the petitioner for restructuring of loan facilities, including a working capital facility and an already existing term loan with fresh term loan. The financial creditor after verifying company records granted a financial facility of Rs.15,81,99,000/- in form of OCC of Rs.500 Lakhs, Term Loan-I of Rs.335 Lakhs, Term Loan-II of Rs.475 Lakhs, Term Loan-III of Rs.165 Lakhs, WTCL of Rs.106.99 Lakhs, DPN Agty Rs.100 Lakhs. The total liability as on 09.02.2022 was of Rs.1987.03 Lakhs. The terms



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and conditions were conveyed to the corporate debtor vide Sanction Letter dated 30.06.2015. For the financial facility of Rs.15,81,99,000/- the corporate debtor executed the following documents:- Sanction Letter dated 30.06.2015, Debt Reconstructing Agreement dated 04.07.2015, Debtor-Creditor Agreement dated 04.07.2015 & Letter of Undertaking for Restructuring of Loan dated 04.07.2015. The Directors of the corporate debtor gave their personal guarantees of Rs.15,81,99,000/-, vide guarantee agreement dated 04.07.2015. In the year 2018, the corporate debtor was further granted a DPN Facility of Rs.100 Lakhs, taking the overall financial facility to Rs.16,81,99,000/-. The corporate debtor became irregular in making payments and was classified as Non-Performing Asset on 09.02.2019. The proceedings under SARFAESI Act, 2002 were initiated on 12.02.2019 and 29.03.2019. The financial creditor filed Original Application No.1858 of 2019 before Debt Recovery Tribunal, Chandigarh on 27.06.2019. The corporate debtor still failed to repay the amount and Rs.1987.03 Lakhs is outstanding financial debt as on 09.02.2022.

4. It is stated in Part-IV of Form No.1 that the total amount claimed to be in default is Rs.19,87,03,000/- (Rupees Nineteen Crores Eighty-Seven Lakhs Three Thousand Only as on 09.02.2022 plus further interest and expenses from 10.02.2022) and the date of default is 10.11.2018 i.e. default in one of the Term Loan Accounts Bearing No.2112796000003 of the corporate debtor on 10.11.2018 and after that, all other facilities of the corporate debtor were classified as Non-Performing Asset by Canara Bank on 09.02.2019. Copy of Account statement (Annexure-5), CIBIL (Annexure-8), Loan Application (Annexure-9), Sanction letter (Annexures-10), Resolution (Annexures-11 & 17), Debt restructuring agreement (Annexure-12), debtor-creditor agreement (Annexures



-13), Guarantee agreements (Annexures - 15 & 20), Hypothecation agreement (Annexure-19) & Sale-Deed (Annexure-21) are attached with the main petition.

5. The notice of this petition was issued to the respondent corporate debtor to show cause as to why this petition be not admitted. The Affidavit of service was filed vide Diary No. 00265/3 dated 22.08.2022. Vide order dated 28.09.2022, the last opportunity was granted to the respondent corporate debtor for filing the reply. But neither the reply was filed nor the respondent corporate debtor appeared, therefore, the respondent-corporate debtor proceeded against ex parte. The short written submissions were filed by the petitioner vide Diary No.00265/4 dated 10.11.2022.

6. We have heard the learned counsel for the petitioner and have also perused the record carefully.

7. Section 7(5)(a) of the Code is as follows:-

*"5) Where the Adjudicating Authority is satisfied that—
(a) a default has occurred and the application under sub-section (2) is complete, and there is no disciplinary proceedings pending against the proposed resolution professional, it may, by order, admit such application."*

8. The issue for consideration is whether the present application is filed within limitation. It can be seen from the records that the date of default is 10.11.2018 i.e. default in one of the Term Loan Account Bearing No.2112796000003 of the corporate debtor on 10.11.2018 and after that, all other facilities of the corporate debtor were classified as Non-Performing Asset by Canara Bank on 09.02.2019. The present petition is filed vide diary No.00265 dated 18.02.2022 and was re-filed on 08.03.2022. The period from 15.03.2020 till 28.02.2022 stands excluded by virtue of an order dated 27.04.2021 passed by the Hon'ble Supreme Court in **"In Re: Cognizance for Extension of limitation registered as**



Suo-Moto Writ Petition (C) No. 3/2020. The operative portion of the order passed by Hon'ble Apex Court on 27.4.2021 is as follows:-

"We also take judicial notice of the fact that the steep rise in COVID-19 Virus cases is not limited to Delhi alone but it has engulfed the entire nation. The extraordinary situation caused by the sudden and second outburst of COVID-19 Virus, thus, requires extraordinary measures to minimize the hardship of litigant-public in all the states. We, therefore, restore the order dated 23rd March, 2020 and in continuation of the order dated 8th March, 2021 direct that the period(s) of limitation, as prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings, whether condonable or not, shall stand extended till further orders."

Further in M.A. 21 of 2022, Hon'ble Supreme Court held:-

"In continuation of the subsequent orders dated 08.03.2021, 27.04.2021 and 23.09.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings".

Therefore, this Adjudicating Authority finds that this application is filed well within the time of limitation.

9. Another issue for consideration is whether there is a default in payment or not. It is observed from the record that in the present case, the default is evidenced by Account statement (Annexure-5), CIBIL (Annexure-8), Loan Application (Annexure-9), Sanction letter (Annexures-10), Resolution (Annexures-11 & 17), Debt restructuring agreement (Annexure-12), debtor-creditor agreement (Annexures -13), Guarantee agreements (Annexures - 15 & 20), Hypothecation agreement (Annexure-19), Sale-Deed (Annexure-21) are attached with the main petition. As per the financial records, it is evident that an amount of Rs.19,87,03,000/- (Rupees Nineteen Crores Eighty-Seven Lakhs Three Thousand Only as on 09.02.2022) is still amounts to default.

10. The application filed in the prescribed Form No.1 is found to be complete. Another condition is that there are no disciplinary proceedings pending.



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against the proposed Resolution Professional. In the present case, in Part III of Form 1, Mr. Sanjay Kumar Aggarwal has been proposed as Interim Resolution Professional (IRP). Form No.2 dated 03.02.2022 along with the certificate of IBB| issued in favour of the proposed Interim Resolution Professional. Form-B had been filed vide Diary No.00265/5 dated 13.01.2023. The Law Research Associate of this Tribunal has checked the credentials of Mr. Sanjay Kumar Aggarwal, and there is nothing adverse against him. In view of the above, we appoint Mr. Sanjay Kumar Aggarwal, Registration No. IBB|/IPA-002/IP-N00126/2017-18/10295, Email: sanjayaggarwal.fcs@gmail.com, Mobile No. 98761-05414, the Interim Resolution Professional with the following directions: -

- i.) The term of appointment of Mr. Sanjay Kumar Aggarwal shall be in accordance with the provisions of Section 16(5) of the Code;
- ii.) In terms of Section 17 of the Code, from the date of this appointment, the powers of the Board of Directors shall stand suspended and the management of the affairs shall vest with the Interim Resolution Professional and the officers and the managers of the Corporate Debtor shall report to the Interim Resolution Professional, who shall be enjoined to exercise all the powers as are vested with Interim Resolution Professional and strictly perform all the duties as are enjoined on the Interim Resolution Professional under Section 18 and other relevant provisions of the Code, including taking control and custody of the assets over which the Corporate Debtor has ownership rights recorded in the balance sheet of the Corporate Debtor, etc. as



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provided in Section 18 (1) (f) of the Code. The Interim Resolution Professional is directed to prepare a complete list of the inventory of assets of the Corporate Debtor;

- iii.) The Interim Resolution Professional shall strictly act in accordance with the Code, all the rules framed thereunder by the Board or the Central Government, and in accordance with the Code of Conduct governing his profession and as an Insolvency Professional with high standards of ethics and morals;
- iv.) The Interim Resolution Professional shall cause a public announcement within three days as contemplated under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 of the initiation of the Corporate Insolvency Resolution Process in terms of Section 13 (1) (b) of the Code read with Section 15 calling for the submission of claims against Corporate Debtor;
- v.) It is hereby directed that the Corporate Debtor, its Directors, personnel, and the persons associated with the management shall extend all cooperation to the Interim Resolution Professional in managing the affairs of the Corporate Debtor as a going concern and extend all cooperation in accessing books and records as well as assets of the Corporate Debtor;
- vi.) The Suspended Board Of Directors is directed to give complete access to the Books of Accounts of the corporate debtor maintained



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under section 128 of the Companies Act. In case the books are maintained in the electronic mode, the Suspended Board of Directors are to share with the Resolution Professional all the information regarding Maintaining the Backup and regarding Service Provider kept under Rule 3(5) and Rule 3(6) of the Companies Accounts Rules, 2014 respectively as effective from 11.08.2022, especially the name of the service provider, the internet protocol of the Service Provider and its location, and also address of the location of the Books of Accounts maintained in the cloud. In case accounting software for maintaining the books of accounts is used by the corporate debtor, then IRP/RP is to check that the audit trail in the same is not disabled as required under the notification dated 24.03.2021 of the Ministry of Corporate Affairs. The statutory auditor is directed to share with the Resolution Professional the audit documentation and the audit trails, which they are mandated to retain pursuant to SA-230 (Audit Documentation) prescribed by the Auditing and Assurance Standards Board ICAI. The IRP/Resolution Professional is directed to take possession of the Books of Account in physical form or the computer systems storing the electronic records at the earliest. In case of any non-cooperation by the Suspended Board of Directors or the statutory auditors, he may take the help of the police authorities to enforce this order. The concerned police authorities are directed to extend help to the IRP/RP in implementing this order for retrieval of relevant information from the systems of the corporate debtor, the IRP/RP may take the assistance of Digital



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Forensic Experts empanelled with this Bench for this purpose. The Suspended Board of Directors is also directed to hand over all user IDs and passwords relating to the corporate debtor, particularly for government portals, for various compliances. The Interim Resolution Professional is also directed to make a specific mention of non-compliance, if any, in this regard in his status report filed before this Adjudicating Authority immediately after a month of the initiation of the CIRP.

- vii.) The Resolution Professional is directed to approach the Government Departments, Banks, Corporate Bodies and other entities with requests for information/documents available with those authorities/institutions/others pertaining to the corporate debtor which would be relevant in the CIR proceedings. The Government Departments, Banks, Corporate Bodies and other entities are directed to render the necessary information and cooperation to the Resolution Professional to enable him to conduct the CIR Proceedings as per law.
- viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying the constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene the



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first meeting of the Committee within seven days of filing the report of the constitution of the Committee; and

ix.) The Interim Resolution Professional is directed to send a regular progress report to this Tribunal every fortnight.

11. In the given facts and circumstances, the present petition being complete and having established the default in payment of the Financial Debt for the default amount being above the threshold limit, the petition is admitted in terms of Section 7(5) of the IBC and accordingly, also direct moratorium in terms of sub-section (1) of Section 14 of the code to take effect as below:

- a) the institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution of any judgment, decree, or order in any court of law, tribunal, arbitration panel, or other authority;
- b) transferring, encumbering, alienating, or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
- c) any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitization and Reconstruction of Operational Assets and Enforcement of Security Interest Act, 2002; and
- d) the recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- e) It is further directed that the supply of essential goods or services to the corporate debtor as may be specified, shall not be terminated or suspended or interrupted during the moratorium period. The provisions of Section 14(3)



shall, however, not apply to such transactions as may be notified by the Central Government in consultation with any operational sector regulator and to a surety in a contract of guarantee to a corporate debtor.

- f) The order of moratorium shall have effect from the date of this order till completion of the corporate insolvency resolution process or until this Bench approves the resolution plan under sub-section (1) of Section 31 or passes an order for liquidation of the corporate debtor under Section 33 as the case may be.

12. We direct the Financial Creditor to deposit a sum of ₹2,00,000/- (Rupees Two Lakhs Only) with the Interim Resolution Professional, to meet out the expense to perform the functions assigned to him in accordance with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The amount, however, is subject to adjustment by the Committee of Creditors as accounted for by the Interim Resolution Professional on the conclusion of CIRP.

13. A copy of the order shall be communicated to both parties. The learned counsel for the petitioner shall deliver a copy of this order to the Interim Resolution Professional forthwith. The Registry is also directed to send a copy of this order to the Interim Resolution Professional at his email address forthwith.

14. The petition is admitted accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

February 07, 2023
SD/TB

Sd/-
(Harnam Singh Thakur)
Member (Judicial)



(Handwritten signature)

कार्तिकेय वर्मा/KARTIKEYA VERMA
नियंत्रक/Registrar

राष्ट्रीय कम्पनी विधि अधिकारक - National Company Law Tribunal
चण्डीगढ़ बेंच/Chandigarh Bench, कॉर्पोरेट भवन/Corporate Bhawan
प्लॉट नंबर 4 - बी/Plot No. 4-B, भूतल/Ground Floor,
सेक्टर/Sector 27-B, मध्य मार्ग/Madhya Marg,
चण्डीगढ़/Chandigarh-160019

CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

CP (IB) No. 59/Chd/Pb/2022
FREE OF COST COPY

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FORM A
PUBLIC ANNOUNCEMENT

A-2/19

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF RATTAN POULTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Rattan Poultries Private Limited
2. Date of incorporation of corporate debtor	12.05.1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Punjab at Chandigarh under MCA
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01222PB1999PTC022555
5. Address of the registered office and principal office (if any) of corporate debtor	Barnala Road, Malerkotla, Distt. Sangrur -148 023 (Punjab)
6. Insolvency commencement date in respect of corporate debtor	07.02.2023
7. Estimated date of closure of insolvency resolution process	06.08.2023 (180th day from Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295
9. Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali - 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No.- 98761 05414
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali - 160 055 (Punjab) Email: ip.rattanpoultries@gmail.com Mobile No.- 98761 05414
11. Last date for submission of claims	21.02.2023 (14 days from appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable



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Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) vide order dated 07.02.2023 in CP(IB)No.59/Chd/Pb/2022 (Admitted) has ordered the commencement of a corporate insolvency resolution process of **M/s Rattan Poultries Private Limited** and appointed the undersigned as **Interim Resolution Professional**

The creditors of **M/s Rattan Poultries Private Limited** are hereby called upon to submit their claims with proof on or before **21.02.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith documentary proof in support of their claims:

Note- 1

- Form B : Claim by Operational Creditors Except Workmen and Employees
- Form C : Claim by Financial Creditors
- Form CA : Claim by Financial Creditors in a Class
- Form D : Claim by a Workman or an Employee
- Form E : Claim by Authorized Representative of Workmen and Employees
- Form F : Claim by Creditors other than Financial Creditors and Operational Creditors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties.


Signed by
Sanjay Kumar Aggarwal

Reg.No IBBI/IPA-002/N-00126/2017-18/10295

Interim Resolution Professional

For Rattan Poultries Private Limited –Under CIRP

Date : 07.02.2023

Place: Mohali

GOVERNMENT OF HARYANA TENDER NOTICE

Sr. No.	Name of Board/Corp./Auth.	Name of Work/Notice/Tender	Opening Date	Closing Date	Amount/EMD (Approx) in Rupees
1	HSIDC	DEMARICATION OF NEWLY CARVED PLOTS BY CONVERTING EXISTING GREEN BELTS AND GROUP HOUSING PLOT ALONG WITH PROVIDING AND FIXING OF CEMENT CONCRETE DEMARICATION PILLAR IN CONCRETE FOUNDATION IN SECTOR 308, 300 AND 30E, PHASE II AND III AT HSIDC, IMT ROHTAK	10.02.2023	17.02.2023	9.64 LACS

WEBSITE OF THE BOARD/CORP/AUTH: <https://tenders.hry.nic.in>

NOGAL OFFICER/CONTACT DETAIL E-MAIL: 8814915555, u.rohtak@hsidc.org.in

FOR FURTHER INFORMATION KINDLY VISIT: www.haryanaprocurment.gov.in or www.tenders.hry.nic.in

PRDH/13/2023/40/15554/1/31/4

ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ

ਆਨਲਾਈਨ ਬੋਲੀ ਸੱਦਾ ਸੂਚਨਾ

ਟੈਂਡਰ ਨੋਟਿਸ ਨੰਬਰ 02 ਮਿਤੀ: 08.02.2023

ਈਮੇਲ:- pmb.xencfzk@punjab.gov.in

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ (ਸ), ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ, ਫਾਜ਼ਿਲਕਾ ਵੱਲੋਂ ਜ਼ਿਲ੍ਹਾ ਫਾਜ਼ਿਲਕਾ ਦੀਆਂ ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਅਥੋਰਿਟੀ, ਫਾਜ਼ਿਲਕਾ ਅਤੇ ਅਰਨੀਵਾਲਾ ਵਿਖੇ ਵੱਖ-ਵੱਖ ਲਿੰਕ ਰੋਡ ਸੇਵਟੀ ਮਈਅਰ ਦੀ ਉਸਾਰੀ ਕਰਨ ਲਈ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਵਿਚ ਸੂਚੀਬੱਧ ਯੋਗ ਬੋਲੀਕਾਰਾਂ ਤੋਂ ਬੋਲੀਆਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਵੇਰਵਿਆਂ, ਸ਼ਰਤਾਂ ਤੇ ਪ੍ਰਤੀਬੱਧਾਂ ਜਾਂ ਸੂਚੀ ਸੱਦਾ ਸੂਚਨਾ ਲਈ ਵੈੱਬਸਾਈਟ 'ਤੇ ਪੂਰਾ ਹੁਕਮਾਂ ਵਿਸਥਾਰ ਵਿਚ ਲਿਆ ਜਾ ਸਕਦਾ ਹੈ।

ਵੈੱਬਸਾਈਟ:- <https://eproc.punjab.gov.in>

ਸੁਪੈਰਿੰਟੈਂਡ ਸੇਕਰ ਹੋਵੇਗਾ ਤਾਂ ਸਿਰਫ ਵੈੱਬਸਾਈਟ 'ਤੇ ਹੀ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ।

DPR/Pb/21028 ਸਹੀ:- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ (ਸ), ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ, ਫਾਜ਼ਿਲਕਾ

NORTHERN RAILWAY TENDER NOTICE

The Sr. Divisional Commercial Manager, Northern Railway, Firozpur Division invites applications on the prescribed form for allotment of contract for following Halt stations:-

- Name of work : Allotment of Halt contract at Jamshar Khas, Bolina Doaba, Sharn Chaurasi, Gama Sahib, Fategarh Churian, Khalisar Kajan Jhanda Ji, Jajon Doaba, Garshankar, Malupota, Saifa Khurd, Nandpur Bhatnagar, Batala Sugar Mill, Dudwandi, Saldpur Jalasbad, Kulltham Abdulla Shah, Burj Mohar, Satnaur Baderu & Chakdaysia halt stations over Firozpur Division.
- Tenure of contract : 5 (five) years.
- Last date & time of submission and opening of applications. : on 15.03.2023 Up to 15:00hrs (Applications will be opened on 15.03.2023 and in case the day on which the applications are to be opened is a holiday, the same will be opened at the same time on next working day).
- Address of the office & date from which application forms will be available. : Office of Sr. Divisional Commercial Manager, Northern Railway, Firozpur. Date 09.02.2023 to 15.03.2023
- Northern Railway's website : Applications can also be downloaded from Northern Railway's official website www.nr.indianrailways.gov.in

The notice for inviting application forms and other related information is also available on the official website of Northern Railway www.nr.indianrailways.gov.in 414/2023

Serving Customers with a Smile

GOVERNMENT OF PUNJAB AMRITSAR DEVELOPMENT AUTHORITY

PUDA Bhawan, Green Avenue, Amritsar

APPLICATIONS INVITED FOR CONTRACTUAL APPOINTMENT ON POST OF PATWARI

Refer to our advertisement published in this newspaper on 21.01.2023 inviting applications for contractual appointment on one post of Patwari (retired from Revenue Department, Punjab) in Amritsar Development Authority. This is to inform that the last date and time for submission of applications has been extended up to 05:00 P.M. on 15.02.2023. All other terms & conditions shall remain the same.

**Chief Administrator,
ADA, Amritsar.**

DPR/Pb/21047

PRESS NOTICE FOR E-TENDERING

The Executive Engineer, Jal Shakti Division, Shahpur invites following e-tender on behalf of Governor of Himachal Pradesh from approved eligible contractors for the following work through e-tendering process:-

Sr. No.	Name of work	Estimated Cost (Rs.)	Earnest Money (Rs.)	Cost of Tender form (Rs.)
1	Restoration of rain damages of LWSS Kangra Town in Tehsil and Distt. Kangra, (HP) (SH:- Providing, laying,	2528447/-	45427/-	400/-

HIMACHAL PRADESH PUBLIC SERVICE COMMISSION

ADVERTISEMENT NO. 1/02-2023 Dated: 09.02.2023

Online Recruitment Applications (ORA*) are invited from desirous and eligible candidates for recruitment to the following post through ORA, which shall be available on the Commission's website www.hppsc.hp.gov.in/hppsc up to 08.03.2023 till 11:59 p.m., thereafter link will be disabled.

Advt. No.	Department	Post	Pay Scale	Category Wise No. of Post(s)
1/02-2023	Language, Art & Culture, H.P.	Research Assistant/ District Language Officer	₹ 10300-34800+4200/- G.P. (Emoluments for contract employees ₹ 14500/- per month)	01(EWS) post

Applications received through any other mode will not be accepted and will be rejected straightway. Essential qualification(s), eligibility conditions and examination fees etc., have been mentioned in the detailed advertisement and instructions for filling up online recruitment applications are available on the above referred website.

Sd/- (Devinder Kumar Rattan), I.A.S.
Secretary,
H.P. Public Service Commission.
Telephone No. 0177-2624313.

DI-26483

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF RATTAN POULTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Rattan Poultry Private Limited
2. Date of incorporation of corporate debtor	12.05.1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Punjab at Chandigarh under MCA
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01222PB1999PTC022555
5. Address of the registered office and principal office (if any) of corporate debtor	Barnala Road, Malerkotla, Distt. Sangrur - 148 023 (Punjab)
6. Insolvency commencement date in respect of corporate debtor	07.02.2023
7. Estimated date of closure of insolvency resolution process	08.08.2023 (180 th day from Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/PA-002/N-00126/2017-18/10295
9. Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 65 SAS Nagar, Mohali - 160 055 (Punjab) Email: sanjayaggarwal.fos@gmail.com Mobile No. 98761 05414
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 65 SAS Nagar, Mohali - 160 055 (Punjab) Email: ip.rattanpoultry@gmail.com Mobile No. 98761 05414
11. Last date for submission of claims	21.02.2023 (14 days from appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) vide order dated 07.02.2023 in CP(IB)No.59/Chd/Pb/2022 (Admitted) has ordered the commencement of a corporate insolvency resolution process of M/s Rattan Poultry Private Limited and appointed the undersigned as Interim Resolution Professional.

The creditors of M/s Rattan Poultry Private Limited are hereby called upon to submit their claims with proof on or before 21.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith documentary proof in support of their claims.

Note-1

Form B Claim by Operational Creditors Except Workmen and Employees
Form C Claim by Financial Creditors
Form CA Claim by Financial Creditors in a Class
Form D Claim by a Workman or an Employee
Form E Claim by Authorized Representative of Workmen and Employees
Form F Claim by Creditors other than Financial Creditors and Operational Creditors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately.

Submission of false or misleading proofs of claim shall attract penalties.

Signed by
Sanjay Kumar Aggarwal
Reg. No. IBBI/PA-002/N-00126/2017-18/10295
Interim Resolution Professional
For Rattan Poultry Private Limited - Under CIRP

Date: 07.02.2023
Place: Mohali



A-3/23

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

CHANDIGARH BENCH, CHANDIGARH

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) – Under 7 IBC ,2016

IN THE MATTER OF:

Canara Bank Financial Creditor

V/s

M/s Rattan Poultries Pvt Ltd. Corporate Debtor

AND

IN THE MATTER OF

**Sanjay Kumar Aggarwal, Interim Resolution Professional
Rattan Poultries Private Limited – in CIRP under IBC**

...Applicant/IRP

LIST OF CREDITORS ' OF RATTAN POULTIRES PRIVATE LIMITED UNDER REGUATION 13(2) OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016

SL No	Name & Address of the Financial Creditors	Amount claimed by creditor(s)	Amount of Claim admitted	Security / interest, If any (Details of Assets/Properties and fixed assets/Inventory, if any.)	Remarks
			Rs.		
1.	Secured Financial Creditors Canara Bank Specialised Asset Recovery Management Branch (Branch Code CB-5220) Canara Bank , Circle Office 4th Floor, Plot No.1, Sector 34-A, Chandigarh PIN- 160 022 Phone:0172-2601664, 2602336	Claim filed electronically in prescribed Form C on 20.02.2023 Amount Claimed by Secured creditor Rs. 23.06 Cr. (RS.12.28 Cr Principal plus interest, penal interest and other expenses incurred by the bankj) as on date of commencement of CIRP (i.e 07.02.2023) in Rattan Poultries Private Limited (CP(IB)NO.59/chd/pb /2022) NPA: 09.02.2019	Amount Admitted by IRP Rs. 23.06 Cr. (RS.12.28 Cr Principal plus interest, penal interest and other expenses incurred by the bankj) as on date of commencement t of CIRP (i.e 07.02.2023) in Rattan Poultries Private Limited (CP(IB)NO.59/c hd/pb/2022) NPA: 09.02.2019	Presently, Only 5.8 bighs land vide Khewat No.14, khatoni No.66, Khasara no.154 (5-16) vide Sale Deed No.103 dated 20.04.2009 in the name of corporate debtor Rattan Poultries Private Limited out of total 73,86 bighas comman land at site. (68,78 bighas land is in the personnel name of suspended director Sh.Ranjit Singh and other fixed assets /stocks, if any for availing the various borrowing facilities in the name of corporate debtor (As per Form C)	Nil
	TOTAL CLAIM	Rs.23.06 Cr.	Rs.23.06 Cr.		



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2	Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
3	Operational Creditors , if any.	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
4	Claims Of Employees & Workmen (Present /Past)	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
5	Claims by Creditors in a Class	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
6	Claims by Other Creditors , if any	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil

Hence, Total Claim filed by creditors of the corporate debtor Rattan Poultries Private Limited as filed upto 21.02.2023 (Last date of filing of claim as per PA) is Rs.23.06 Crores and admitted claim is Rs.23.06 Crores.



SANJAY KUMAR AGGARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date : 28.02.2023
Place : Mohali

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FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16.02.2023

From:

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 having its head office at 112, J.C.Road, Bengaluru and interalia branch office in the name of Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4th Floor, Plot No. 1, Sector 34-A, Chandigarh.

To:

Mr.Sanjay Kumar Aggarwal
The Interim Resolution Professional M/S Rattan Poultries Farm Pvt Ltd
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295
#C-20, Block C, Wave Estate, Sector 85, SAS Nagar, Mohali
Punjab 160055.
Email:rattanpoultries@gmail.com
Mob: 9876105414

Subject: Submission of claim and proof of claim.

Madam/Sir,

Canara Bank, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Rattan Poultries Pvt. Ltd. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	CANARA BANK
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Pan No. – AAACC6106G
3. Address and email address of the financial creditor for correspondence	SPECIALISED ARM BRANCH, 4 TH FLOOR, CANARA BANK CIRCLE OFFICE PLOT NO 1, SECTOR 34-A CHANDIGARH-160022 E-MAIL: CB5220@CANARABANK.COM
4. Total amount of claim (including any interest as at the insolvency commencement date)	Rs. 23.06 Cr as on 07.02.2023 plus further interest and expenses from 08.02.2023
5. Details of documents by reference to which the debt can be substantiated	ACCOUNT STATEMENTS AS PER ANNEXURE 1 TO 6
6. Details of how and when debt incurred	(Sanctioned Amount) OCC – Rs. 500.00 lacs dtd 30.06.2015 WCTL – Rs. 106.99 lacs dtd 30.06.2015 TL 1 – Rs. 335.00 lacs dtd 30.06.2015 TL 2 – Rs. 475.00 lacs dtd 30.06.2015 TL 3 – Rs. 165.00 lacs dtd 30.06.2015 DPN Agri – Rs. 100.00 lacs dtd 15.10.2018 Current Account Rs 0.58 lacs (overdrawn balance)



Relevant Particulars				
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA		
8.	Details of any security held, the value of the security, and the date it was given	Description	Value (as per hypothecation agreement dated 15.10.2018)	Nature of charge Held
		Prime : Working Capital & Quasi Equity Assistance – Term Loan		
		Entire fixed assets of the company for Term Loan	Rs 346.24 lacs being W.D.V. of the entire fixed assets excluding value of land & building as per C.A certified PBS dated 31.03.2018.	Hypothecation
		Hypothecation of stock arising out of genuine trade transaction for WC.	Stocks – 1418.36 lacs as per stock statement 30.06.2018	Hypothecation
		Collaterals : (Existing) : Working Capital & Quasi Equity Assistance – Term Loan		
EMT of land measuring 5.8 bighas comprised in khata/khatoni no 14/66 khasra no. 154/5-16 as per sale deed No. 103 dated 20.04.2009 situated at village Sadatpur, Tehsil Malerkotla District Sangrur. (Further the facilities were also secured by creating EMT of properties of the	Rs 2962.50 lacs as per valuation of Ar Rakesh Kumar Jindal & associates dated 13.06.2017. (for total land area of 74.58 bigha-i.e. EMT of 5.8 bigha in the name of M/S Rattan Poultry Farms P Ltd and SMT of 68.78 bigha in the name of Ranjit Singh and Rahuljit Singh.)	EMT (only for 5.8 bigha) SRN- H27193663 Charge ID- 90309338 (as per MCA)		



Relevant Particulars	
	directors/guarantors who have also given their personal guarantees to secure the facilities granted to the financial creditors.)
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan 209272434 SUSPENSE – SL-OL-RTGS-NEFT PMT ENS 0 CNRB0005220
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor ACCOUNT STATEMENTS – ANNEXURE 1 TO ANNEXURE 6 COMPANY MASTER DATA-ANNEXURE 7 COPY OF ROC AND FORM 8 - ANNEXURE 8 COPY OF SANCTION DATED 30.06.2015-ANNEXURE 9 COPY OF RESOLUTION DATED 30.06.2015-ANNEXURE 10 COPY OF DEBTOR CREDITOR AGREEMENT DATED 04.07.2015- ANNEXURE 11 COPY OF LETTER OF UNDERTAKING OF RESTRUCTURING OF LOAN- ANNEXURE 12 COPY OF SANCTION LETTER DATED 10.10.2018- ANNEXURE 13 COPY OF DPN DATED 15.10.2018- ANNEXURE 14 COPY OF SUPPLEMENTAL COMMON HYPOTHECATION AGREEMENT DATED 15.10.2018 – ANNEXURE 15 COPY OF LEDTD DATED 05.05.2011-ANNEXURE 16 COPY OF SALE DEED DATED 20.04.2009 – ANNEXURE 17
 कृते केनरा बैंक For CANARA BANK	
<p style="text-align: center;"><i>Signature</i></p> <p style="text-align: center;">सहा. महा प्रबंधक/Asstt. General Manager Sh. RANJEET KUMAR, चण्डीगढ़ Circle Office, Sector 34, Chandigarh</p>	
Authorised officer for & on behalf of Canara Bank (FC) Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4 th Floor, Plot No. 1, Sector 34-A, Chandigarh	

DECLARATION

I, Ranjeet Kumar, Assistant General Manager, Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4th Floor, Plot No. 1, Sector 34-A, Chandigarh, do hereby declare and state as follows: -

1. That M/s Rattan Poultry Farm Pvt. Ltd, the corporate debtor was, at the insolvency commencement date, being the 7th day of February 2023, actually indebted to Canara Bank for a sum of Rs. 23.06 Cr (Rs. Twenty Three Crores Six lacs approx) as on 07.02.2023 inclusive of interest but excluding the legal expenses etc.
2. In respect of the claim of Canara Bank of the said sum or any part thereof, I have relied on the documents specified below:

ACCOUNT STATEMENTS - ANNEXURE 1 TO ANNEXURE 6
 COMPANY MASTER DATA- ANNEXURE 7
 COPY OF ROC AND FORM 8 - ANNEXURE 8
 COPY OF SANCTION DATED 30.06.2015- ANNEXURE 9
 COPY OF RESOLUTION DATED 30.06.2015- ANNEXURE 10
 COPY OF DEBTOR CREDITOR AGREEMENT DATED 04.07.2015- ANNEXURE 11
 COPY OF LETTER OF UNDERTAKING OF RESTRUCTURING OF LOAN- ANNEXURE 12
 COPY OF SANCTION LETTER DATED 10.10.2018- ANNEXURE 13
 COPY OF DPN DATED 15.10.2018- ANNEXURE 14
 COPY OF COMMON HYPOTHECATION AGREEMENT DATED 15.10.2018 - ANNEXURE 15
 COPY OF LEDTD DATED 05.05.2011- ANNEXURE 16
 COPY OF SALE DEED DATED 20.04.2009 - ANNEXURE 17

3. That the said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
5. Canara bank, is not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

Date: 16.02.2023
 Place: Chandigarh

 कृते केनरा बैंक
 For CANARA BANK

(Signature of the claimant)
 रंजित कुमार प्रबंधक/Asstt. General Manager
 अंचल कार्यालय, सेक्टर 34, चण्डीगढ़
 Circle Office, Sector 34, Chandigarh

VERIFICATION

I, Ranjeet Kumar, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

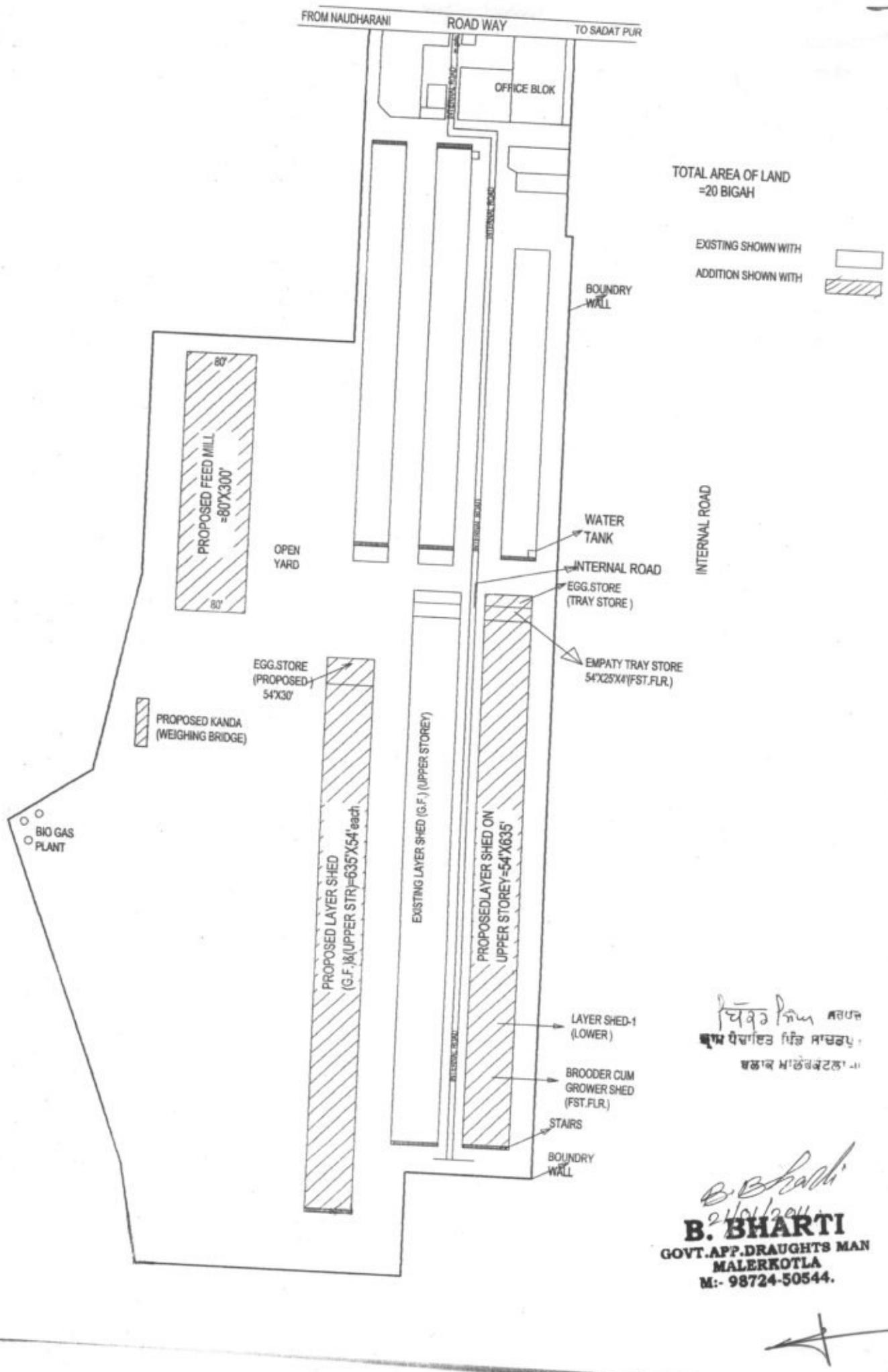
Verified at Chandigarh on this 16th day of February, 2023

 कृते केनरा बैंक
 For CANARA BANK

(Signature of claimant)
 रंजित कुमार प्रबंधक/Asstt. General Manager
 अंचल कार्यालय, सेक्टर 34, चण्डीगढ़
 Circle Office, Sector 34, Chandigarh

PLAN SHOWING FOR ADDITIONAL CONSTRUCTION IN EXISTING BUILDING OF
RATTAN POULTRIER PVT.LTD. AT VILLAGE SADAT PUR TEHSIL MALER KOTLA
 DISTT.SANGRUR (PB.)

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ਚਿੱਕਰ ਪੰਜ ਸਰਪੰਚ
 ਕਾਮ ਪੈਚਾਲਿਟ ਡਿਜ਼ਿ ਸਾਦਤਪੁਰ
 ਬਲਾਕ ਮਾਠੇਰਕੋਟਲਾ

B. Bharti
 21/01/2011
B. BHARTI
 GOVT. APP. DRAUGHTS MAN
 MALERKOTLA
 M:- 98724-50544.



ਜਮਾਂਬੰਦੀ 2006 2007 ਪਿੰਡ ਸੁਆਦਤਪੁਰ.

86 ਹੱਦਬਸਤ ਨੰ:

ਮਲੋਰਕੋਟਲਾ

ਸੰਗਰੂਰ

ਜਿਲ੍ਹਾ :

1	2	3	4	5	6	7	8
ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰ/ਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਬਜ਼ਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੱਚਾਈ ਦਾ ਸਾਪਨ	ਮੁੱਲਾਂ ਅਤੇ ਖਸਰਾ ਨੰ:	ਰਕਬਾ ਅਤੇ ਭ੍ਰਾਂ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
4671/ 49 ਕੁਲ 3.81 ਮਾਲ 2.38 ਸਦਾਈ 1.43 (ਪੱਤੀ) ਸਦੀਦਾਸ (ਨੰਬਰਦਾਰ) ਅਮਰ ਸਿੰਘ	1151	ਚਾਕਲਾੜੀ ਸਿੰਘ ਪੁੱਤਰ ਰਣਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਬੁਤਨ ਸਿੰਘ 1/3 ਹਿੱਸਾ ਸੁਰਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ 1/3 ਹਿੱਸਾ ਮਨਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਕਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਨਰਿੰਦਰ ਸਿੰਘ ਵਾਸੀ ਵਾਸੀ ਨੌਪਰਾਣੀ 1/3 ਹਿੱਸਾ	ਮੁਦਕਾਯਤ	ਟਿਲੂਬਵੇਲ ਟਿਲੂਬਵੇਲ ਟਿਲੂਬਵੇਲ ਕੁਲ 4 ਫਿਰਾ 11 ਖਸਰਾ ਮਸਰੂਆ 4 ਫਿਰਾ 11 ਵਿਸਵਾ ਦਾਗੀ	869/211 ਮਿਨ 871/219 1181/954/215 ਕਿੱਤੇ 3 ਮਿਨ 1 ਸਾਲਮ 2	0-5 ਦਾਗੀ 1-10 ਦਾਗੀ 2-16 ਦਾਗੀ 4-11	
							

(ਸਿਰਫ ਮਾਲਕਾਂ ਦੀ ਵਰਤੋਂ ਲਈ ਹੈ)
11-21-07
ਮੁੱਲਾਂ ਅਤੇ ਖਸਰਾ ਨੰਬਰਾਂ ਦੀ ਪੁਸ਼ਟੀ
ਕਰਨ ਲਈ ਇਸ ਪੇਪਰ ਨੂੰ ਸਹੀ ਕਰਨਾ
ਜ਼ਰੂਰੀ ਹੈ।



Company Master Data

CIN	U01222PB1999PTC022555
Company Name	RATTAN POULTRIES PRIVATE LIMITED
ROC Code	RoC-Chandigarh
Registration Number	022555
Company Category	Company limited by Shares
Company SubCategory	Non-govt company
Class of Company	Private
Authorised Capital(Rs)	70000000
Paid up Capital(Rs)	51307000
Number of Members(Applicable in case of company without Share Capital)	0
Date of Incorporation	12/05/1999
Registered Address	BARNALA ROADMALERKOTLA DISTT SANGRUR PUNJAB PB 148023 IN
Address other than R/o where all or any books of account and papers are maintained	-
Email Id	rkjindal2005@yahoo.com
Whether Listed or not	Unlisted
ACTIVE compliance	ACTIVE Non-Compliant
Suspended at stock exchange	-
Date of last AGM	29/09/2018
Date of Balance Sheet	31/03/2018
Company Status(for efilling)	Active

Charges

Assets under charge	Charge Amount	Date of Creation	Date of Modification	Status
	2000000	20/03/2004	-	OPEN
Immovable property or any interest therein; Book debts; Stocks	168199000	15/09/2000	15/10/2018	OPEN

Directors/Signatory Details

DIN/PAN	Name	Begin date	End date	Surrendered DIN
01889733	RANJIT SINGH	12/05/1999	-	
01889747	RAHULJIT SINGH SIDHU	12/05/1999	-	
03313720	MOHINDER SIDHU KAUR	15/11/2010	-	



FORM NO. 8
THE COMPANIES ACT, 1956
Pursuant to Section (125/127/135)

DOC. NO. 3783 Date 28/4/04
REGI. NO. 284104

Registration No. 22555
Nominal Capital 65.00 lac

A.H.C. No. 18 Date 28/4/04

Created by company registered in India subject to which property has been acquired by the company and Modification of Charge.

De. 28/4/04
A.H.C. No. 18
REGI. NO. 284104

PARTICULARS OF CHARGE(S) IN INDIA REQUIRED BY A COMPANY REGISTERED IN INDIA

Name of the Company RATTAN POULTRIES PVT. LTD.
Presented by S. Ranjit Singh Sidhu

- Date and description of the property creating the charge
- Amount secured by the charge amount owing on security of the charge.



Memorandum of Agreement for Agricultural Loans dated 20.03.2004

Rs. 20,00,000/- (Rs. Twenty Lacs only)

particulars of property charged, property acquired is subject to registration, date of acquisition of property should be given.

Live Stock, Feed, Medicines Stored at vill. Sadolpur, Teh. Mahendragar, Distt. Sangrur.

REG. NO. 23
16-022555 Form 8
it of terms & conditions and extent of operation of the charge.

Rate of Int. 12.75% P.A.
Stipend of operator 100%
Repayable in seven instalments.
(300000 x 6 + 2,00,000 x 1)

N 500
A 500
T****1000
DRAFT
3783
29/04/2004
MSRANA
name, address and descriptions of the persons entitled to the charge.

Canara Bank, Mahendragar

- Date and brief description of the instrument modifying the charge.

- N.A. -

For RATTAN POULTRIES (P) LTD.
Manmohan Juneja
DIRECTOR

Bank
Signature
Date



7. Particulars of modification specifying the term & conditions or the extent of operation of the charge in which modification is made & the details of the modification.

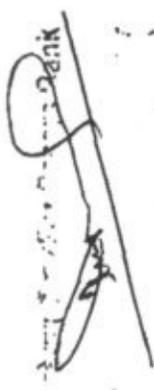
N.A. -

FOR PATTAN POULTRIES (P) LTD.

DIRECTOR

Signature
Name Ravi Singh
(In block letters)
Designation Director

Dated the 20th day of March 2004.


(.....)
(.....)



FORM NO. CHG-1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) of the Companies (Registration of Charges) Rules 2014]



Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

Form language: English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Address of the registered office or the principal place of business in India of the company

(c) email id of the company

3. (a) * This form is for registration of
 Creation of charge Modification of charge

(b) Charge ID of the charge to be modified

4. * Whether the applicant is The Company The Charge Holder

5. Whether the form is being filed
(i) * Beyond 30 days but within 300 days from the date of creation or modification Yes No

(iii) Beyond 300 days Yes No
(if yes, an application will be required to be made to Central Government for extension of further time)

6. (a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee Yes No

7. (a) *Date of the instrument creating or modifying the charge (DD/MM/YYYY)

(b) Nature, description and brief particulars of the instrument(s) creating or modifying the charge

(c) * Whether charge is created or modified outside India Yes No



8. Type of charge

*(a) A charge on:

- Uncalled share capital
- Immovable property or any interest therein
- Floating charge
- Any property for securing the issue of secured deposits
- Patent
- Trademark
- Book debts
- Solely of Property situated outside India
- Calls made but not paid
- Movable property (not being pledge)
- Motor Vehicle (Hypothecation)
- Goodwill
- Licence under a patent
- Copyright
- Ship or any share in a ship
- Others

(b) If others, specify

Stocks

9. (a) *Whether consortium finance is involved Yes No

If Yes, enter Lead Banker's Name

(b) *Whether joint charge involved Yes No

(c) *Number of charge holder(s) 1

(Note : If more than one charge holder involved, then attach the names of charge holders, details of extent to the charge particulars of property charged, amount secured.)

10. Particulars of the charge holder (In case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

Category Nationalised bank

Get list of chargeholders

Name Canara Bank

* Name

Address* Line I DELHI GATE

Line II

* City Malerkotla

* State Punjab-PB *ISO country code IN

* Country INDIA

* Pin code 148023

* e-mail ID managercb2112@canarabank.com



11.(a) *Amount secured by the charge (in Rs.) 158,199,000.00

(In case the amount is in foreign currency, rupee equivalent to be stated)

(In case of modification of charge, enter the amount secured by the charge after such modification)

(b) Amount secured by the charge in words

Rupees Fifteen Crore Eighty One Lacs Ninety Nine Thousand only

(c) In case amount secured by the charge is in foreign currency, mention

12. Brief particulars of the principal terms and conditions and extent and operation of the charge

(a) *Rate of interest

OCC:13%, WCTL: 13.50%, Term Loans: 13.75%

(b) *Terms of repayment

OCC Limit repayable on demand, WCTL and term loans as per agreed terms.

(c) *Margin

25%

(d) *Extent and operation of the charge

100%

(e) Others



13. In case of acquisition of property, subjected to charge, furnish the details relating to the existing charge on the property so acquired

(a) Date of instrument creating or evidencing the charge (DD/MM/YYYY)

(b) Description of the instrument creating or evidencing the charge

(c) Date of acquisition of the property (DD/MM/YYYY)

(d) Amount of the charge (in Rs.)

(e) Particulars of the property charged

14. *Short particulars of the property or asset(s) charged (including complete address and location of the property)

- (i) Hypothecation of stocks of poultry feed, birds, medicines and eggs
- (ii) Mortgage of land & Building measuring 5 Bigha 16 Biswa situated at Near Rural Focal Point, Vill. Saudatpur, Tehsil Malerkotla
- (iii) Hypothecation of Equipment, Plant & Machinery
- (iv)
- (v)
- (vi)
- (vii)
- (viii)



(ix) [Empty box]

(x) [Empty box]

15. (a) *Whether any of the property or interest therein under reference is not registered in the name of the company
 Yes No

16.* Date of creation/last modification prior to the present modification (DD/MM/YYYY)

17. Particulars of the present modification (Please ensure that correct particulars are entered as the same shall be displayed in the certificate of modification of charge)

The present credit facilities are (in Rs.) OCC: 500.00 lacs, WCTL: 106.99 lacs, Term Loan-I: 335.00 lacs, Term Loan-II: 475.00 Lacs and Term Loan-III: 165.00 Lacs. Total credit facilities : 1581.99 lacs

Attachments List of attachments

1. *Instrument(s) of creation or modification of charge;

4. Optional attachment(s), if any

Debt Restructuring Agreement.pdf
Debtor Creditor agreement.pdf
Sanction Memorandum.pdf
Letter of renewal.pdf

Declaration

I am authorized by the Board of Directors of the Company vide resolution no* * dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument (s) or documents(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/are available at the registered office or principal place of business in India of the company.

To be digitally signed by

Director or manager or secretary or CEO or CFO(In case of an Indian company) or an authorised representative (In case of a foreign company)

Designation

DIN of the director; DIN or PAN of the manager or CEO or CFO or authorised representative; or membership number of company secretary



Declaration

I/ we confirm that the attached charge instrument(s) or document(s) is/ are true copies of the original which is/are available with the charge holder and/ or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/ we am/ are duly authorised to sign this form.

To be digitally signed by

Charge holder

BHYPR0503B

RAMA
NAND

PAN of the Charge holder

To be digitally signed by

ARC or assignee

PAN of the ARC or assignee

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

- i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- ii. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by

RAJ
KUMAR
JINDAL

Chartered accountant (in whole-time practice) or

Cost accountant (in whole-time practice) or

Company secretary (in whole-time practice)

Whether associate or fellow

Associate

Fellow

Membership number

088062

Certificate of practice number

088062

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.

Modify

Check Form

Prescrutiny

Submit

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.



FORM NO. CHG-1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) of the Companies (Registration of Charges) Rules 2014]



Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Address of the registered office or the principal place of business in India of the company

BARNALA ROADMALERKOTLA
DISTT SANGRUR
PUNJAB
Punjab
148023
India

(c) email id of the company

3. (a) * This form is for registration of

Creation of charge Modification of charge

(b) Charge ID of the charge to be modified

4. *Whether the applicant is The Company The charge holder

5. Whether the form is being filed

(i) * Beyond 30 days but within 300 days from the date of creation or modification Yes No

(iii) Beyond 300 days Yes No

(If the delay of the Form is filed beyond 300 days, the application will be required to be made to Central Government for extension of any further time)

6. (a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee Yes No

7. (a) *Date of the instrument creating or modifying the charge (DD/MM/YYYY)

(b) * Nature, description and brief particulars of the instrument(s) creating or modifying the charge

SUPPLEMENTAL COMMON HYPOTHECATION AGREEMENT
SANCTION LETTER
TAKE DELIVERY LETTER TO DPN

(c)* Whether charge is created or modified outside India Yes No



8. Type of charge

*(a) A charge on

- Uncalled share capital
- Immovable property or any interest therein
- Floating charge
- Any property for securing the issue of secured deposits
- Patent
- Trade mark
- Book debts
- Solely of Property situated outside India
- Calls made but not paid
- Movable property
- Motor Vehicle (Hypothecation)
- Goodwill
- Licence under a patent
- Copyright
- Ship or any share in a ship
- Others

(b) If others, specify

Stocks

9. (a) *Whether consortium finance is involved Yes No

(b) *Whether joint charge is involved Yes No

(c) *Number of charge holder(s)

(Note: Please attach a complete list of charge holders, details of their extent to the charge, particulars of property charged, amount secured etc.)

10. Particulars of the charge holder (In case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

Category

Get list of chargeholders

Name

* Name

Address* Line I

Line II

* City

* State *ISO country code

Country

* Pin code

* e-mail id

* Whether charge holder is having a valid Income Tax PAN Yes No

Income tax-Permanent Account Number (PAN)

BSR Code / Branch Code



11.(a) *Amount secured by the charge (in Rs.)

(In case the amount is in foreign currency, rupee equivalent to be stated)

(In case of modification/ rectification of charge, enter the amount secured by the charge after such modification)

(b) Amount secured by the charge in words

(c) In case amount secured by the charge is in foreign currency, mention details



12. Brief particulars of the principal terms and conditions and extent and operation of the charge

(a) Date of Creating Security Interest by actual/ constructive deposit of title deeds within bank/ housing finance company	<input type="text"/> (DD/MM/YYYY)
(b) Borrower's customer/account number	<input type="text"/>
(c) *Rate of interest	MCLR 8.70% + 3.75% i.e.12.45% PA
(d) Repayment term (in months)	12
(e) * Terms of Repayment	The additional DPN loan is to be repaid in 12 months with 11 monthly instalments of Rs. 8.50 lacs and last instalment of Rs. 6.50 lacs. Interest to be served as and when due. Existing OCC and Term loans to be continued at previous terms and conditions.
(f) Nature of facility	DPN Loan Rs. 100 Lacs (Fresh) OCC/ODBD Rs. 500.00 Lacs (Existing) Term Loan I Rs. 335.00 Lacs (Existing) Term Loan II Rs. 475.00 Lacs (Existing) Term Loan III Rs. 165.00 Lacs (Existing) Term Loan IV Rs. 106.99Lacs (Existing)
(g) Date of Disbursement	<input type="text"/> (DD/MM/YYYY)
(h) Miscellaneous narrative information	<input type="text"/>
(i) Margin	as per bank norms
(j) Extent and operation of the charge	100%
(k) Others	<input type="text"/>



13. In case of acquisition of property, subjected to charge, furnish the details relating to the existing charge on the property so acquired

(a) Date of instrument creating or evidencing the charge (DD/MM/YYYY)

(b) Description of the instrument creating or evidencing the charge

(c) Date of acquisition of the property (DD/MM/YYYY)

(d) Amount of the charge (in Rs.)

(e) Particulars of the property charged

14. * Short particulars of the property or asset(s) charged (including complete address and location of the property)

For working capital : Stcoks arising out of genuine trade transactions
 For Term Loan:
 1. Entire Fixed assets of the company
 2. EMT of agriculture land & building constructed upon land measuring 74.58 bigha in the name of Rattan Poultries (P) Ltd (5.8 bigha) and Ranjit Singh 68.78 Bigha
 Collateral Security
 EMT of residential house (under construction) built on total land measuring 17B-4B (Sale deed No. 3671, 2849, 3670, 2848).

Plot Unit Dwelling Interest

Evaluated Price of Asset as on Security interest Creation date	<input type="text" value="327,380,000.00"/>
Nature of Property	<input type="text" value="Agri land & Building and house"/>
PLOT ID Number	<input type="text" value="Khewat 14, 75/154, 35-36/47"/>
*Survey No. / Gat No. etc.	<input type="text" value="Khasra No. 154, 151, 152 etc"/>
Street Number & Name	<input type="text"/>
Sector /Block Number	<input type="text"/>
Locality	<input type="text" value="Vill Suadatpur & Vill Naudhrani"/>
Landmark	<input type="text"/>
Village/Town Name	<input type="text" value="Vill Suadatpur & Vill Naudhrani"/>
Taluka	<input type="text" value="Malerkotla"/>
District	<input type="text" value="Sangrur"/>
State	<input type="text" value="Punjab-PB"/>
Pin Code	<input type="text" value="148023"/>
*Latitude	<input type="text" value="30.52N"/>
*Longitude	<input type="text" value="75.89E"/>
Area of plot (Sq. feet, Sq. meter, Acre, Gunta, Cents, Hectares)	<input type="text" value="74.58 Bigha & 17B -4 B"/>



Bounded by			
By North	<input type="text"/>	By South	<input type="text"/>
By East	<input type="text"/>	By West	<input type="text"/>

*Survey number,GAT number, Khesra number, Khweta number, Mouza number, Phase number or any other such similar representation in various states or union territories can be captured in this field.
 (All the fields should be captured as appearing in the revenue record, flat no, house no, Municipal Office/Municipal Corporation/ Grampanchayat are to be specified and also the area of the immovable property as well as boundaries)

15. Description of the document by which the company acquired the title

Number of title documents deposited by customer

16. (a) *Whether any of the property or interest therein under reference is not registered in the name of the company

Yes No

17.* Date of creation/last modification prior to the present modification (DD/MM/YYYY)

18. Particulars of the present modification (please ensure that the correct particulars are entered as the same shall be displayed in the certificate of modification of charge)

Total credit facilities enhanced from 15,81,99,000/- to 16,81,99,000/- with the sanction of Fresh DPN loan of Rs. 100.00 Lacs.
 The credit facilities after enhancement are (in Rs.) OCC: 500.00 lacs, Term Loan-I: 335.00 lacs, Term Loan-II: 475.00 Lacs, Term Loan-III: 165.00 Lacs, Term Loan IV : 106.99 Lacs and DPN Loan: 100.00 Lacs. Total credit facilities : 1681.99 lacs

Attachments

List of attachments

- 1. *Instrument(s) of creation or modification of charge;
- 4. Optional attachment(s), if any

Hypothecation agreement.pdf
 Sanction Letter.pdf
 DPN Delivery note.pdf

Declaration

I am authorized by the Board of Directors of the Company vide resolution no* * dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument (s) or documents(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/are available at the registered office or principal place of business in India of the company.



To be digitally signed by

Director or manager or secretary or CEO or CFO(In case of an Indian company) or an authorised representative (In case of a foreign company)



Designation

DIN of the director; PAN of the manager or CEO or CFO or authorised representative; or membership number of company secretary

Declaration

- I/ we confirm that the attached charge instrument(s) or document(s) is/ are true copies of the original which is/are available with the charge holder and/ or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/ we am/ are duly authorised to sign this form.
- I/ we am/are a multilateral/International financial institution who has/have been exempted from payment of income tax in India under the UN Privileges and Immunities Act.

To be digitally signed by

Charge holder



PAN of the Charge holder

To be digitally signed by

ARC or assignee

PAN of the ARC or assignee

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

- i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- ii. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by



- Chartered accountant (in whole-time practice); or
- Cost accountant (in whole-time practice); or
- Company secretary (in whole-time practice)

Whether associate or fellow Associate Fellow

Membership number

Certificate of Practice number

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company



ANNEXURE- II

(Description of the assets hypothecated)

PART - A: Machineries/Equipments/Accessories

PLANT AND MACHINERY, TOOLS, FITTINGS, FIXTURES AND OTHER FIXED ASSETS OF THE FIRM (EXCLUDING VEHICLES) Valued at : Rs. Rs. 346.24 Lacs(w.d.v) as per PBS as at 31.03.2018

Signature/thumb impression of the Borrower

PART - B: Vehicles (including accessories and implements)

Sl No	Description of the vehicle	Value
	NIL	

Signature/thumb impression of the Borrower

* Part - C: Details of Other goods (like, Stock in trade, Raw Materials, Finished Goods, All other goods other than those specified in A and B above including Book Debt)

DESCRIPTION	VALUE(IN LACS),(BASIS OF VALUATION)	NATURE OF CHARGE HELD
01. Primary Security		
For WC		
Stocks arising out of genuine trade transaction.	Rs. 1418.36 Lacs as per stock statement 30.06.2018	Hypothecation
For Term Loan		
Entire Fixed Assets of the company	Rs. 346.24 Lacs being WDV value of the entire fixed assets excluding value of Land & Building as per C.A certified PBS dated 31.03.2018.	Hypothecation

For Rattan Poultries Pvt. Ltd. *[Signature]* Director

For Rattan Poultries Pvt. Ltd.

[Signature]

Director



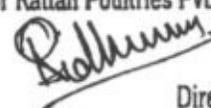
For Rattan Poultries Pvt. Ltd.

 Director

1) Continued EMT of agriculture Land & Building constructed upon the total land measuring 74.58 bighas as under:				Rs 2962.50 lacs as per valuation of Ar Rakesh Jindal & Associates dated 13.06.2017.	EMT
IN THE NAME	AREA	KHASRA/ KHEWAT NO.	DOCUMENTS		
M/s Rattan Poultry Farms P) Ltd	5.8 Bighas	Khewat No. 14, Khatoni No. 66, Khasra No. 154 (5-16)	Sale deed no. 103 dated 20.04.09		
Sh. Ranjit Singh	68.78 Bighas	Khewat No. 75/154, Khasra No. 151, 152, 153, 907/159/2, 199/1, 200, 201, 202/1, 203, 204, 205, 207, 208/1, 206/1, 953/215/1	Revenue sheets dated 14.01.11		
Sh. Ranjit Singh					
Situating at village Suadatpur, Tehsil Malerkotla Distt. Sangrur.					
COLLATERAL SECURITY					
DETAILS OF SECURITIES				VALUE (BASIS OF VALUATION)	NATURE OF CHARGE HELD
1. EMT of residential house (under construction) built on the total land measuring 17B- 4B as per detail mentioned below:				Rs. 311.30 Lacs (Plot value- Rs 292.40 lakh and construction value-Rs 18.90 lakh) as per valuation report of Er Swaranjeet Singh of S.S	EMT
IN THE NAME	AREA	KHASRA/ KHEWAT NO.	DOCUMENTS		
Smt. Mohinder Kaur &	2B-3B	Khewat Khatauni no. 35-	Sale deed no. 3671 dated		

For Rattan Poultries Pvt. Ltd.

 Director

For Rattan Poultries Pvt. Ltd.

 Director



Smt. Kittu Sidhu		36/ 47, Khasra No.	19.03.2013.	Bains Associates dated 28.08.2018.
Sh. Rahuljit Singh	3B-4B-10B	477/9-8, 480/ 7-16	Sale deed no. 2849 dated 31.12.2012.	
Sh. Ranjit Singh Sidhu	4B-6B		Sale deed no. 3670 dated 19.03.2013.	
Sh. Ranjit Singh Sidhu	3B-4B-10B		Sale deed no. 2848 dated 31.12.2012.	
Smt. Mohinder Kaur & Smt. Kittu Sidhu	4B-6B		sale deed no. 2848 dated 31.12.2012.	
Situating at Village Naudhrani, Tehsil Malerkotla, Dist. Sangrur.				

For Rattan Poultries Pvt. Ltd.

 Director

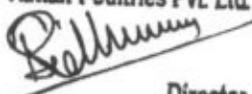
ASSETS AVAILABLE AS PRIME SECURITIES FOR TERM LOAN SHALL BE ALSO AVAILABLE AS COLLATERAL FOR WORKING CAPITAL LIMITS AND VISA VERSA

Signature/thumb impression of the Borrower

Part - D: (here specify the repayment schedule, if the loan is repaid in instalments)

Nature of Loan	Due Date of Instalment	Amount of Instalment
Existing OCC AND TERM LOANS TO BE CONTIUED AT PREVIOUS TERMS AND CONDITIONS		
DPN(Fresh)-10000000/-(One Crore Only)		DPN is to be repaid in 12 months with in 11 monthly instalments of Rs 8.50 lakh and last instalment of Rs 6.50 lakh. Interest to be served as and when due.

Signature/thumb impression of the Borrower

For Rattan Poultries Pvt. Ltd.

 Director





येनाच पंजाब PUNJAB DEBT RESTRUCTURING AGREEMENT V 196583

This agreement executed at Malerkotla on this 4th day of July 2019
Between

Canara bank, a body corporate constituted under banking companies (Acquisition and transfer of undertakings) Act 1970 having its head office at 112 J.C. Road Bangalore - 560 002, (In case of Consortium advances/ Multiple banking arrangement, description of lenders to be suitably modified) and having amongst others a branch office at Malerkotla (hereinafter called the 'bank' which term wherever the context so requires or admits shall be deemed to include its assigns attorneys and successor in title) of the first part.

AND
Continued in printed "DEBT RESTRUCTURING AGREEMENT" containing 3 pages.

Malanker Karu.

Handwritten signature: N. S. Sidhu
Director

Handwritten signature: Mohinder Karu
Director

Handwritten signature: D. Bhatnagar

Handwritten signature: N. S. Sidhu
Managing Director

Handwritten signature: Mohinder Karu
Managing Director

Handwritten signature: Mohinder Karu
For Karu

Handwritten signature: Mohinder Karu



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ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

-394621

ਦਫਤਰ ਸ਼੍ਰੀਮਾਨ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਜੀ, ਮਾਲੇਰਕੋਟਲਾ।

ਮੁੱਖ ਬੰਧ	
1. ਸਬ ਰਜਿਸਟਰਾਰ ਦਾ ਨਾਮ	ਸ਼੍ਰੀ: ਗੁਰਮੀਤ ਸਿੰਘ
2. ਵਾਕਿਆ.....	ਰਕਬਾ ਪਿੰਡ ਸੁਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ
3. ਹੱਦ ਬਸਤ ਨੰਬਰ.....	86
4. ਰਕਬਾ.....	5 ਬਿਘੇ 16 ਬਿਸਵੇ ਚਾਹੀ
5. ਮਾਲੀਅਤ ਵਸੀਕਾ.....	13,90,000/ਰੁਪਏ
6. ਕੁਲ ਵਸੀਕੇ ਦੇ ਪੰਨੇ.....	12
7. ਵਸੀਕੇ ਵਿੱਚ ਕੁਲ ਸ਼ਬਦਾਂ ਦੀ ਗਿਣਤੀ.....	745
8. ਕੁਲੈਕਟਰ ਵੱਲੋਂ ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਬਜਾਰੀ ਕੀਮਤ:.....	11,50,000/ਰੁਪਏ ਫੀ ਏਕੜ
9. ਬਜਾਰੀ ਕੀਮਤ ਦਾ ਕੋਡ ਨੰਬਰ:.....	ੳ - 8
10. (1) ਅਦਾਇਗੀ ਯੋਗ ਸਟੈਪ ਡਿਊਟੀ.....	5% 69,500/ਰੁਪਏ
(2) ਅਦਾਇਗੀ ਯੋਗ ਅਡਿਸ਼ਨਲ ਸਟੈਪ ਡਿਊਟੀ	
(3) ਕੀ ਸਟੈਪ ਡਿਊਟੀ ਮੁਆਫ ਹੈ? ਤਾਂ ਸਰਕਾਰ	
ਦੇ ਹੁਕਮ ਜਾਂ ਰੂਲ ਦਾ ਵੱਢਾ	ਮੁਆਫ ਨਾ ਹੈ।
11. ਜ਼ਮੀਨ ਦੀ ਸ਼੍ਰੇਣੀ:.....	ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ

ਜਾਇਦਾਦ ਵੇਚਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ	
1. ਵੇਚਣ ਵਾਲੇ ਮਾਲਕ ਦਾ ਨਾਮ ਅਤੇ ਪਤਾ :- ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਨੌਧਰਾਣੀ ਬਜਾਰੀਆ ਸ਼੍ਰੀ: ਪਰਮਜੀਤ ਸਿੰਘ ਉਮਰ 49 ਸਾਲ ਪੁਤਰ ਸ਼੍ਰੀ: ਮਹਿੰਦਰ ਸਿੰਘ ਵਾਸੀ ਸਿੱਧੂ ਫਾਰਮ ਹਾਊਸ ਨੌਧਰਾਣੀ ਰੋਡ ਮਾਲੇਰਕੋਟਲਾ ਡਾਇਰੈਕਟਰ।	

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ
 ਨੌਧਰਾਣੀ ਬਜਾਰੀਆ ਸ਼੍ਰੀ: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ:

Paramjit Singh



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Trn. Value	1,390,000.00	Stamp Duty	68,500.00	Reg Fee	10,000.00	Pay. Fee	2000
Mkt. Value	2,389,553.00						
Type of Land	Residential						
Area of Land	5.00 Bigha, 16.00 Biswa, 0.00 Biswansi						
Village/Segme	ਸੁਆਦਤਪੁਰ ਉ-8						
Rates	1,150,000.00 ਏਕੜ						
Seg Desc							
Const. Type							

SALE

ਮਿਤੀ 20/4/2009 ਦਿਨ Monday ਵਕਤ 2:49:38 PM

ਨੂੰ ਹੀ ਪਰਮਜੀਤ ਸਿੰਘ ਨੇ ਵਸੀਕਾ ਇਸ ਵਕਤ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।

Paramjit Singh

ਗੁਰਮੀਤ ਸਿੰਘ
ਸਬ ਰਜਿ: ਮਾਲੋਰਕੋਟਲਾ।



ਹੀ ਪਰਮਜੀਤ ਸਿੰਘ ਬਾਇਆ ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪਰਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ, ਸਮਝਕੇ ਠੀਕ ਪੁਵਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਫਕਮ 0 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ ਦੀ ਗਵਾਹ ਨੰ: 1 ਮੁਕੱਦ ਸਿੰਘ ਨੰ ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਕੁਰਬਾਨ ਖਾਂ ਪੰਚ ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ। ਮਿਹਾਜਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ। ਮਿਤੀ 20/4/2009

ਮਿਸਰਜ ਸਿੰਘ ਪੋਲਟਰੀਜ ਲਿਮ: ਪੁਤੋਰ/ਪੁਤੋਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਮਾਲੋਰਕੋਟਲਾ

ਗੁਰਮੀਤ ਸਿੰਘ
ਸਬ ਰਜਿ: ਮਾਲੋਰਕੋਟਲਾ।

ਗਵਾਹ 1 *ਮੁਕੱਦ ਸਿੰਘ*

ਗਵਾਹ 2 *ਕੁਰਬਾਨ ਖਾਂ*

ਦੂਜੀ ਧਿਰ *ਮਿਸਰਜ ਸਿੰਘ*

ਪਹਿਲੀ ਧਿਰ *Paramjit Singh*

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਖ਼ਤੂ ਕੀਤੇ ਗਏ।

ਮਿਤੀ 20/4/2009

ਗੁਰਮੀਤ ਸਿੰਘ
ਸਬ ਰਜਿ: ਮਾਲੋਰਕੋਟਲਾ।

ਵਸੀਕਾ ਨੰ: 103 ਜਾਇਦ ਖ਼ਾਸੀ ਨੰ: 1
ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0



ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਰਸਮ ਕੀਤਾ ਗਿਆ।

ਗੁਰਮੀਤ ਸਿੰਘ
ਸਬ ਰਜਿ: ਮਾਲੋਰਕੋਟਲਾ।

ਮਿਸਰਜ ਰਤਨ ਪੋਲਟਰੀਜ ਪ੍ਰਾਇ: ਪੁਤੋਰ/ਪੁਤੋਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਸੁਆਦਤਪੁਰ



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ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

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(2)

ਜਾਇਦਾਦ ਖਰੀਦਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ
 ਖਰੀਦਦਾਰ/ਖਰੀਦਦਾਰਾਂ ਦੇ ਨਾਮ ਅਤੇ ਪਤਾ :- ਮੈਸਰਜ਼ ਰਤਨ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਪਿੰਡ ਸੁਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ।

ਵੇਚਣ ਵਾਲੀ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ

1. ਪਿੰਡ/ਸ਼ਹਿਰ ਦਾ ਨਾਮ.....	ਪਿੰਡ ਸੁਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ
2. ਹੱਦ ਬਸਤ ਨੰਬਰ.....	86
3. ਜ਼ਮੀਨ ਦੀ ਸ਼੍ਰੇਣੀ (ਕਿਸਮ ਸਮੇਤ ਚਾਹੀ/ਬਰਾਨੀ ਆਦਿ)	ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
4. ਸ਼ਹਿਰੀ ਜਾਇਦਾਦ ਜਾਂ ਪੈਂਡੂ.....	ਪੈਂਡੂ
5. ਅੰਦਰ ਲਾਲ ਲਕੀਰ ਜਾਂ ਬਾਹਰ ਲਾਲ ਲਕੀਰ.....	(ਬਾਹਰ)
6. ਕਾਸ਼ਤ ਅਧੀਨ ਜਾਂ ਬਿਨਾਂ ਕਾਸ਼ਤ.....	(ਕਾਸ਼ਤ ਅਧੀਨ)
7. ਅਰਾਜੀ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸਵੇ ਮੁਦਰਜਾ ਖੇਵਟ ਨੰਬਰ 14 ਖਤੋਨੀ ਨੰਬਰ 66 ਖਸਰਾ ਨੰਬਰ 154/5-16, ਕਿਤਾ 1 ਰਕਬਾ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸਵੇ ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ	
ਯਾਨੀ ਹਿਸੇ ਅਨੁਸਾਰ ਰਕਬਾ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸਵੇ ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ	
8. ਕੁਲ ਰਕਬਾ.....	5 ਬਿਘੇ 16 ਬਿਸਵੇ ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
9. ਮਾਲਕੀ ਦਾ ਸਬੂਤ	ਫਰਦ ਜਮਾਬੰਦੀ
(2) ਸਾਲ ਜਮਾਬੰਦੀ :	2006-2007
(3) ਜਮਾਬੰਦੀ ਦੀ ਨਕਲ ਜਾਰੀ ਹੋਣ ਦੀ ਮਿਤੀ:	17-4-2009

ਰਕਮ ਦੀ ਅਦਾਇਗੀ ਦਾ ਤਰੀਕਾ

1. ਅਸਲ ਅਦਾਇਗੀ ਯੋਗ ਰਕਬੇ ਦੀ ਕੁਲ ਰਕਮ.....	13,90,000/ਰੁਪਏ
(1) ਪੇਸ਼ਗੀ ਰਕਮ :	13,90,000/ਰੁਪਏ
(2) ਰਜਿਸਟਰੀ ਸਮੇਂ ਪ੍ਰਾਪਤ ਕਰਨ ਯੋਗ ਰਕਮ	ਨਿਲ

ਮੈਸਰਜ਼ ਸਿੰਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
 ਨੌਪਰਾਣੀ ਬਜਰੀਆ ਸੁ: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh



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ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB



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ਅਸਟਾਮ ਡਿਊਟੀ ਦੀ ਅਦਾਇਗੀ ਦਾ ਤਰੀਕਾ	
2. ਜੇ ਕਰ ਅਸਟਾਮ ਫਰੋਸ਼	ਖਜਾਨਾ ਮੁਫਤਸਰ ਮਾਲਰਕੋਟਲਾ।
ਲਾਈਸੈਂਸ ਨੰਬਰ	ਕੁੰਮਿਤ
ਨਿਲ	69,500/ਰੁਪਏ
ਅਸਟਾਮ ਨੰਬਰ 76 ਮਿਤੀ: 20-4-2009	ਕਿਤਾ 12

ਸ਼ਰਤਾਂ:-

- ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਉਪਰੋਕਤ ਦੱਸੇ ਵੇਰਵੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਮਿਲੀ ਹੈ। ਇਹ ਜਾਇਦਾਦ ਬਿਨਾਂ ਕਿਸੇ ਭਾਰ ਦੇ ਮੇਰੀ ਮਲਕੀਅਤ ਹੈ।
- ਮੈਂ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਬਦਲੇ 13,90,000/ਰੁਪਏ ਜਿਸ ਦਾ ਅੱਧ 6,95,000/ ਰੁਪਏ ਹੁੰਦੇ ਹਨ। ਉਪਰੋਕਤ ਖਰੀਦਦਾਰ ਪਾਸ ਵੇਚ ਦਿਤੀ ਹੈ।
- ਵਿਕਰੀ ਦੀ ਕੁਲ ਰਕਮ ਦਾ ਲੈਨ ਦੇਨ ਉਪਰੋਕਤ ਦਰਸਾਏ ਗਏ ਤਰੀਕੇ ਅਨੁਸਾਰ ਸਹੀ ਹੈ।
- ਕਬਜਾ ਮੌਕੇ ਤੇ ਖਰੀਦਦਾਰ ਦਾ ਹੋ ਗਿਆ ਹੈ।
- ਹੁਣ ਖਰੀਦਦਾਰ ਮੇਰੀ/ਸਾਡੀ ਤਰਾਂ ਮਾਲਕ ਹੋ ਗਿਆ ਹੈ।
- ਹੁਣ ਖਰੀਦਦਾਰਾ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਨੂੰ ਜਿਸ ਤਰਾਂ ਚਾਹੇ ਵਰਤੇ।
- ਜੇਕਰ ਬਾਦ ਵਿਚ ਇਸ ਜਾਇਦਾਦ ਬਾਰੇ ਕਿਸੇ ਕਿਸਮ ਮਾਲਕੀ ਦਾ ਨੁਕਸ ਨਿਕਲੇ ਤਾ ਵੇਚਣ ਵਾਲਾ ਜੁਮੇਵਾਰ ਹੋਵੇਗਾ ਅਤੇ ਇਸ ਦਾ ਹਰਜਾਨਾ ਉਸ ਦੀ ਜਾਇਦਾਦ ਤੋਂ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇਗਾ।
- ਮੁਖਤਿਆਰ ਨਾਮਾ ਦੇਣ ਵਾਲਾ ਜਿੰਦਾ ਹੈ ਅਤੇ ਉਸ ਨੇ ਮੁਖਤਿਆਰ ਨਾਮਾ ਮਨਸੂਖ ਨਹੀਂ ਕਰਵਾਇਆ ਹੈ। ਨਿਲ
- ਖਰਚਾ ਰਜਿਸਟਰੀ ਖਰੀਦਦਾਰ ਨੇ ਕੀਤਾ ਹੈ।
- ਇਸ ਰਕਬੇ ਬਾਰੇ ਕਿਸੇ ਅਦਾਲਤ ਵਲੋਂ ਕੋਈ ਵੀ ਸਟੇਅ ਆਦਿ ਜਾਰੀ ਨਹੀਂ ਹੋਇਆ ਹੈ ਅਤੇ ਇਸ ਰਕਬੇ ਦੀ ਵਿਕਰੀ ਨਾਲ ਸਰਕਾਰ ਦੇ ਕਿਸੇ ਐਕਟ/ਨਿਯਮ ਜਾਂ ਹਦਾਇਤਾਂ ਦੀ ਕੋਈ ਵੀ ਉਲੰਘਣਾ ਨਹੀਂ ਹੋ ਰਹੀ ਹੈ।

ਮੈਸਰਜ ਸਿੰਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
ਨੋਧਰਾਣੀ ਬਜ਼ਾਰੀਆ ਸ: ਪਰਮਜੀਤ ਸਿੰਘ
ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh Sidhu



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11. ਇਹ ਰਕਬਾ ਕਿਸੇ ਵੀ ਧਾਰਮਿਕ ਸੰਸਥਾ ਜਿਵੇਂ ਕਿ ਡਰਾ/ਮੰਠ/ਅਖਾੜਾ ਅਤੇ ਚੈਰੀਟੈਬਲ ਸੰਸਥਾ ਨਾਲ ਸਬੰਧਤ ਨਹੀਂ ਹੈ।
12. ਇਹ ਜਾਇਦਾਦ ਕਿਸੇ ਗਲਤ ਤਰੀਕੇ ਜਾਂ ਧੱਖੇ ਨਾਲ ਨਹੀਂ ਵੱਚੀ ਜਾ ਰਹੀ ਅਤੇ ਨਾ ਹੀ ਇਹ ਲੋਕ ਹਿੱਤ ਦੇ ਵਿਰੁੱਧ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕੋਈ ਗੱਲ ਛੁਪਾਈ ਗਈ ਹੈ ਜਿਸ ਨਾਲ ਟਰਾਂਸਫਰ ਬਾਅਦ ਵਿਚ ਗਲਤ ਸਾਬਤ ਹੋਵੇ।
13. ਜੇਕਰ ਕੋਈ ਵੀ ਤੱਥ ਬਾਅਦ ਵਿਚ ਗਲਤ ਸਾਬਤ ਹੋਵੇ ਤਾਂ ਵੇਚਣ ਵਾਲਾ ਉਸ ਦਾ ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।
14. ਫਾਰਮ ਨੰਬਰ 1 ਜੋ ਕਿ Punjab Stamp (Dealing of under- Valued Instruments) Rules 1983 ਦੇ ਰੂਲ 3 ਵਿਚ ਨਿਰਧਾਰਤ ਹੈ ਦੇ ਅਨੁਸਾਰ ਸੂਚਨਾ ਮੁਕੰਮਲ ਤੌਰ ਤੇ ਦਰਜ ਕਰ ਦਿਤੀ ਗਈ ਹੈ।

ਨੋਟ:- ਵਿਕਰੀਕਾਰ ਨੇ ਉਕਤ ਵੇਚੀ ਭੇ ਜਿਸ ਦੇ ਇਰਦ ਗਿਰਦ ਚਾਰ ਦੀਵਾਰੀ ਹੋਈ ਹੋਈ ਹੈ ਮਏ ਹਕੂਕ ਪਹੀ ਰਾਸਤਾ ਵ ਦੀਗਰ ਕੁਲ ਸਬੰਧਤ ਹਕਾਂ ਸਮੇਤ ਬਦਸਤ ਖਰੀਦਾਰ ਬੈ ਕਰਕੇ ਖਰੀਦਾਰ ਨੂੰ ਵੇਚੀ ਭੇ ਦਾ ਪੂਰਨ ਮਾਲਕ ਅਤੇ ਕਾਬਜ ਕਰਾਰ ਦੇ ਦਿਤਾ ਹੈ ਅੱਜ ਤੋ ਖਰੀਦਾਰ ਨੂੰ ਉਕਤ ਵੇਚੀ ਭੇ

ਮੈਸਰਜ਼ ਸਿੰਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
ਨੋਧਰਾਣੀ ਬਜ਼ਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ
ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh Sidhu



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ਸਬੰਧੀ ਕੁਲ ਹਕੂਕ ਮਾਲਕਾਨਾ ਬੈ ਰਹਿਨ ਇੰਤਕਾਲ ਆਦਕ ਹਰ ਕਿਸਮ ਹਾਸਲ ਹੋਨਗੇ। ਖਰੀਦਾਰ ਨੂੰ ਇਸ ਵਿਕਰੀਨਾਮਾ ਅਨੁਸਾਰ ਉਕਤ ਵੇਚੀ ਭੇ ਦਾ ਇੰਤਕਾਲ ਆਪਨੇ ਹਕ ਵਿਚ ਮੰਨਸੂਰ ਕਰਵਾਨ ਦਾ ਪੂਰਨ ਹਕ ਹਾਸਲ ਹੋਵੇਗਾ।

ਨੋਟ:- ਵਿਕਰੀਕਾਰ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਫਰਮ ਹੈ ਜਿਸ ਨੇ ਮਤਾ ਮਿਤੀ: 16-4-2009 ਰਾਹੀਂ ਉਕਤ ਭੇ ਬਦਸਤ ਖਰੀਦਾਰ ਬੈ ਕਰਨ ਅਤੇ ਬੈ ਦੀ ਕੁਲ ਕਾਰਵਾਈ ਕਰਨ ਅਤੇ ਦਸਖਤ ਆਦਕ ਕਰਨ ਦੇ ਅਧਿਕਾਰ ਸ: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਨੂੰ ਦਿਤੇ ਹਨ ਅਸਲ ਮਤਾ ਨਾਲ ਲਫ ਹੈ ਮਿਤੀ: ਉਕਤ

ਮੈਸਰਜ ਸਿੰਧੂ ਪੇਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ
ਨੋਧਰਾਣੀ ਬਜਰੀਆ ਸ: ਪਰਮਜੀਤ ਸਿੰਘ
ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh Sidhu



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ਵਿਕਰੀਨਾਮਾ ਲਿਖ ਦਿਤਾ ਹੈ ਕਿ ਸਬੂਤ ਰਹੇ। ਮਿਤੀ: 20-4-2009

ਪਹਿਲੇ ਗਵਾਹ ਦਾ ਨਾਮ
 ਹਸਖਤਾਰ ਅਤੇ ਅੰਗੂਠਾ
 ਸ: ਮੁਕੰਦ ਸਿੰਘ ਨੰਬਰਦਾਰ ਪਿੰਡ
 ਨੋਧਰਾਣੀ ਤਹਿਸੀਲ ਮਾਲੋਰਕੋਟਲਾ।

ਮੁਕੰਦ ਸਿੰਘ

ਦੂਜੇ ਗਵਾਹ ਦਾ ਨਾਮ
 ਹਸਖਤਾਰ ਅਤੇ ਅੰਗੂਠਾ
 ਕੁਰਬਾਨ ਖਾਂ ਪੰਚ ਪੁਤਰ ਮਜੀਦ ਖਾਂ
 ਵਾਸੀ ਪਿੰਡ ਨੋਧਰਾਣੀ ਤਹਿ: ਮਾਲੋਰਕੋਟਲਾ।

ਕੁਰਬਾਨ ਖਾਂ

ਪਹਿਲੀ ਧਿਰ ਦੇ ਹਸਤਾਖਰ ਅਤੇ
 ਪੰਜਾ ਉਗਲੀਆਂ ਦੇ ਨਿਸ਼ਾਨ
 ਮੈਸਰਜ਼ ਸਿੱਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਟਿਡ ਨੋਧਰਾਣੀ ਬਜ਼ਰੀਆ ਸੜ
 ਪਰਮਜੀਤ ਸਿੰਘ ਵਾਸੀ ਸਿੱਧੂ ਫਾਰਮ
 ਹਾਊਸ ਨੋਧਰਾਣੀ ਰੋਡ ਮਾਲੋਰਕੋਟਲਾ
 ਡਾਇਰੈਕਟਰ।

Paramjit Singh Sidhu

ਦੂਸਰੀ ਧਿਰ ਦੇ ਹਸਤਾਖਰ ਅਤੇ
 ਪੰਜਾ ਉਗਲੀਆਂ ਦੇ ਨਿਸ਼ਾਨ
 ਮੈਸਰਜ਼ ਰਤਨ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਟਿਡ ਪਿੰਡ ਸ਼ਾਹਦਤਪੁਰ ਤਹਿਸੀਲ
 ਮਾਲੋਰਕੋਟਲਾ ਰਾਹੀਂ ਰਣਜੀਤ ਸਿੰਘ ਸਿੱਧੂ
 ਮਨੈਜਿੰਗ ਡਾਇਰੈਕਟਰ।

Rattan

ਲੜੀ ਨੰ 38 ਮਿਤੀ 20/4/09

ਸ਼ਾਮ ਲਾਲ ਗੁਪਤਾ
 L.S No. 6/DWI/11
 ਵਕੀਲ, ਮਾਲੋਰਕੋਟਲਾ

Sham Lal Gupta



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पंजाब PUNJAB

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(7)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੱਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
 ਨੋਧਰਾਣੀ ਬਜ਼ਰੀਆ ਸ੍ਰ: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Param Singh Sidhu



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पंजाब PUNJAB

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ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੰਘੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
ਨੋਪਰਾਣੀ ਬਜ਼ਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ
ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh



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ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੰਘੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
 ਨੋਪਰਾਣੀ ਬਜ਼ਰੀਆ ਸੁ: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Sarameet Singh Sidhu



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ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੱਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
ਨੋਧਰਾਣੀ ਬਜਰੀਆ ਸੜ: ਪਰਮਜੀਤ ਸਿੰਘ
ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh Sidhu



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(//)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੰਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
 ਨੌਪਰਾਣੀ ਬਜ਼ਰੀਆ ਸ੍ਰ: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh Sidhu



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(12)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ਼ ਸਿੰਧੂ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
 ਨੋਧਰਾਣੀ ਬਜ਼ਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ
 ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramjit Singh



**REPORT CERTIFYING - CONSTITUTION OF COMMITTEE OF CREDITORS OF THE CORPORATE DEBTOR, RATTAN POULTIRES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT VILLAGE SADATPUR , MALERKOTLA (PUNJAB) ON 28.02.2023 **

Whereas Hon'ble National Company Law Tribunal Chandigarh vide its order no. CP (IB) No. 59/Chd/Pb/2022 dated 07.02.2023 has appointed the undersigned as Interim Resolution Professional (IRP) of the Corporate Debtor, **RATTAN POULTIRES PRIVATE LIMITED** and directed to constitute the Committee of Creditors (CoC) of the said Corporate Debtor as follows:-

Para 10 (viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene first meeting of the Committee within seven days of filing the report of constitution of the Committee;

Whereas section 18 (1) (c) of Insolvency and Bankruptcy Code, 2016 read with IBBI (CIRP) Regulations, 2016 , enjoins a duty on the Interim Resolution Professional to constitute a Committee of Creditors;

Whereas Section 21 (2) of IB Code, 2016 specifies that the Committee of Creditors shall comprise of all financial creditors of the corporate debtor with the proviso that a Financial Creditor or the Authorized Representative of the Financial Creditor, if it is a related party of the Corporate Debtor shall not have any right of representation, participation or voting in a meeting of the Committee of Creditors. Further, the proviso shall not apply to a Financial Creditor, regulated by a financial sector regulator, if it is a related party of the Corporate Debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares, prior to the insolvency commencement date

Therefore, in view of the above provisions, I, Sanjay Kumar Aggarwal , bearing IP Regn. No. IBBI/IPA-002/N-00126/2017-18/10295, , Interim Resolution Professional, hereby constitutes Committee of Creditor of Rattan Poultries Private Limited (“Corporate Debtor”) on 28.02.2023 , based on claims received till date.



The Committee of Creditors of Rattan Poultries Private Limited comprises of the following

SECURED FINANCIAL CREDITORS (HAVING VOTING RIGHTS):				
S. No.	Name of the Financial Creditor	Address/ Email Address	Amount Claimed	Voting (%)
1.	Canara Bank Specialised Asset Recovery Management Branch (Branch Code CB-5220) Canara Bank , Circle Office 4th Floor, Plot No.1, Sector 34-A, Chandigarh PIN- 160 022 Phone:0172-2601664, 2602336	Canara Bank Specialised Asset Recovery Management Branch (Branch Code CB-5220) Canara Bank , Circle Office 4th Floor, Plot No.1, Sector 34-A, Chandigarh PIN- 160 022 Phone:0172-2601664, 2602336 Cb5220@canarabank.com	Rs. 23.06 Cr. (RS.12.28 Cr Principal plus interest, penal interest and other expenses incurred by the bankj) as on date of commencement of CIRP (i.e 07.02.2023) in Rattan Poultries Private Limited (CP(IB)NO.59/ch d/pb/2022) NPA: 09.02.2019	100 %

UNSECURED FINANCIAL CREDITORS (NOT HAVING VOTING RIGHTS, BEING RELATED PARTIES OF THE CORPORATE DEBTOR)

S. No.	Name of the Financial Creditor	Address/ Email Address	Amount Claimed	Voting (%)
1.	Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor	No claim	No claim	NIL
2.	Operational Creditors , if any.	No Claim	No Claim	NIL
3.	Claims Of Employees & Workmen (Present /Past)	No Claim	No Claim	NIL
4.	Claims by Creditors in a Class	No Claim	No Claim	NIL
	Claims by Other Creditors , if any	No Claim	No Claim	NIL

The voting share of COC members is subject to revision on account of verification of the claim amount from the books of Accounts of the Corporate Debtor and the supporting documents submitted by the claimants and/or further directions/instructions, if any by Hon'ble Adjudicating Authority .



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The above stated Financial Creditor (Member of the Committee of Creditors) is requested to inform on the Email Address **ip..rattanpoulties@gmail.com** , the names of the respective officials with their designation, authorized to attend and participate in the CoC Meeting of Rattan Poultries Private Limited

Please also provide their respective Phone numbers and E-Mail addresses for better communication so that notice of meeting may also be sent compulsorily by email, as and when fixed.




SANJAY KUMAR AGGARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBB1/IPA-002/IP-N00126/2017-18/10295

Date : 28.02.2023
Place : Mohali